

(b) whether the amount of money spent on technical equipment used in disaster response, as well as the number of such equipment procured, had gone up three times in the financial year 2015-16 as compared to 2014-15;

(c) whether it is a fact that the NDRF plans to keep upgrading itself and had sent proposal worth 58 crore to the Government for more gadgets; and

(d) if so, the details thereof and the action taken by Government on the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) No Sir. There is no proposal under consideration in the Ministry of Home Affairs.

(b) During the financial year 2014-15, 7 Nos. of authorized equipment were procured for an amount of 14.3 Crore. During the financial year 2015-16, 28 Nos. of equipment have been procured/finalized for an amount of 56.74 Crore, which is more than three times of the expenditure in financial year 2014-15.

(c) and (d) A proposal for procurement of 12 equipment worth 59.06 Crore has been received in the Ministry of Home Affairs. Upgradation of equipment is a continuous process and proposals are examined as per the actual ground requirement of the force.

**Need to use the term 'Martyrs' for those killed fighting terrorists on border**

†717. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the word "killed" is used in the Annual Report of the Ministry for those BSF personnel who die during fight against infiltrators and terrorists from across the border;

(b) if so, whether Government intends to write "Martyrs" in place of "killed" for such personnel;

(c) whether Government is aware that BSF personnel protecting our borders are going into depression in large numbers and percentage of their deaths due to heart attack is also increasing and if so, the details thereof; and

(d) whether Government has made any effort to examine this situation, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) It may be seen from MHA's Annual Report 2014-15 that the

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†Original notice of the question was received in Hindi.

word "killed" has not been used for those BSF personnel who died during fight against infiltrators and terrorists from across the border. Rather the term "laid down their lives" has been used.

(b) The Ministry of Defence has informed that the word 'Martyr' is not used in reference to any of the casualties in Indian Armed Forces. Similarly no such term is used in reference to the Central Armed Police Forces (CAPF) and Assam Rifles (AR) including Border Security Force (BSF) personnel who die during fight against infiltrators and terrorists from across the border.

(c) and (d) As reported by BSF, the deaths due to heart attack has reduced. The data of last three years are as under:

Year	Death due to heart attack
2013	73
2014	64
2015	54

The Government has also conducted research study on occupational stress in BSF through Indian Institute of Management Ahmadabad (IIMA) and taken suitable steps to reduce stress among the personnel. Further, BSF keeps frequently analyzing the situation and the personnel suffering from any kind of depression, cardiac disease which may be a precursor of heart attack are periodically reviewed by medical boards and follow up actions are taken to ensure uninterrupted treatment.

#### **Enacting law in conformity with UN Convention on Genocide and racial discrimination**

718. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is planning to enact any law in conformity with India's obligations under the United Nations Convention on the Prevention and Punishment of the Crime of Genocide, 1948 and/or the International Convention on the Elimination of All Forms of Racial Discrimination, 1965; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) By acceding to the Convention on the Prevention and Punishment of the Crime of Genocide in 1959, India has recognized genocide as an international crime. The principles embodied in the Convention are part of general International law and therefore already part of common law of India. The provisions of